

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 163/2017
O.A No. 2538/2016
M.A 1783/2017 & M.A 2000/2017**

New Delhi, this the 08th day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Rakesh Kumar Gupta
(Visually Handicapped)
Emp. ID 19900636,
Age : about 52 years old,
S/o. Late Shri Kanhaiya Lal Gupta,
R/o., 30/LG-1, Teachers Apartments,
Block-A, Dilshad Colony,
Delhi – 110 095.
O/o. GBSSS (1106011), New Seemapuri,
Delhi – 110 095Petitioner
(None)

Versus

1. Kamlesh Sogan (retired & Precious)
Principal, St. Eknath SKV
(School ID 110 06023),
J & K Block, Dilshad Garden,
Delhi – 110 095),
R/o. B-4/184, Paryatan Vihar,
Vasundhara Enclave, New Delhi-110 096.
2. Smt. Asha Das (present Principal and HOS),
O/o. St. Eknath SKV (School ID 1106023),
J & K Block,
Dilshad Garden,
Delhi-110 095.Respondents

(By Advocate : Mr. Vijay Pandita)

O R D E R (O R A L)

Justice Permod Kohli, Chairman

None for the petitioner.

2. Vide order dated 01.08.2016 passed in O.A No. 2538/2016 following directions were issued :

“2. The O.A is disposed of at the admission stage, without going into the merits of the case, with a direction to the respondents to pass a reasoned and speaking order on the representation dated 20.07.2015 (Annexure A-1) sent through email by the applicant within 90 days from the date of receipt of a copy of this order. No costs.”

3. Mr. Vijay Pandita, learned counsel for the respondents has placed on record a copy of the order dated 09.05.2017 whereby respondents have issued an office order in compliance of the above order passed by this Tribunal. They have re-fixed the pay of the petitioner. He also submits that subsequently they have released the increments as well.

4. In this view of the matter, this contempt is rendered infructuous. Notices issued to the alleged contemnors stand discharged.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/Mbt/